FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR AMZEN TRANSPORTATION INDUSTRIES PRIVATE LIMITED OPERATING IN WAGON MANUFACTURING AND FABRICATION AT SADHUGARH, PUNJAB, LAND AT ALWAR, RAJASTHAN & REGISTERED OFFICE AT DELHI

[Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

<table>
<tr><th colspan="3">RELEVANT PARTICULARS</th></tr>
<tr><td>1.</td><td>Name of the corporate debtor along with PAN/ CIN/ LLP No.</td><td>Amzen Transportation Industries Private Limited

CIN: U35200DL2008PTC180534</td></tr>
<tr><td>2.</td><td>Address of the registered office</td><td>Registered Office:
3, LSC, Pamposh Enclave, Greater Kailash Part-1 New Delhi – 110048</td></tr>
<tr><td>3</td><td>URL of website</td><td>http://www.amzentransportationindustries.com</td></tr>
<tr><td>4.</td><td>Details of place where majority of fixed assets are located</td><td>1. Plant Location: Village - Phatak Majri PO-Sadhugarh Tehsil & District - Fatehgarh Sahib Punjab – 140406.
2. Land At Alwar: 67.94 Acre</td></tr>
<tr><td>5.</td><td>Installed capacity of main products</td><td>3600 Railway Wagons every year</td></tr>
<tr><td>6</td><td>Quantity and value of main products in last financial year</td><td><table><tr><td>F.Y.</td><td>Qty (Wagons)</td><td>Value (in Cr.)</td><td>Fabrication (in Cr.)</td><td>Total (in Cr)</td></tr><tr><td>2024-25</td><td>NIL</td><td>NIL</td><td>NIL</td><td>NIL</td></tr></table></td></tr>
<tr><td>7</td><td>Number of employees/ workmen</td><td>6 employees/workmen</td></tr>
<tr><td>8</td><td>Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:</td><td>Sending request by email to amzen.cirp@insolvencyservices.in</td></tr>
<tr><td>9.</td><td>Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:</td><td>Minimum eligibility for Resolution Applicant(s) to approach the Resolution Professional of the Company is:
1. Minimum tangible net worth of INR 100 Cr. as on March 31, 2025 (private/ public limited company, Partnership Firm, LLP, and Body Corporate whether incorporated in India or outside India, individua(s), proprietorship concern)
2. Assets Under Management (AUM) / Committed Funds of at least INR 400 Crores as on March 31, 2025 [FIIs / FIs/ Mutual Funds / Private Equity Funds/ Venture Capital Funds, Domestic/ Foreign Investment Institutions, NBFCs, Banks, AIFs and similar entities (other than ARCs)]
3. Net Owned Funds (NOF) for ARCs as per latest Guidelines of RBI and/or other relevant authorities</td></tr>
</table>

		For further information, send request email to amzen.cirp@insolvencyservices.in
10.	Last date for receipt of expression of interest	September 06, 2025
11.	Date of issue of provisional list of prospective resolution applicants	September 16, 2025
12.	Last date for submission of objections to provisional list	September 21, 2025
13.	Date of issue of final list of prospective resolution applicants	October 01, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	October 06, 2025
15	Last date for submission of resolution plans	November 5, 2025 (estimated)
16.	Process email id to submit EOI	amzen.cirp@insolvencyservices.in
17	Details of the Corporate Debtor's registration status as MSME	Not Applicable

Sd/-
Mr. Deepak Maini, Resolution Professional
Amzen Transportation Industries Private Limited
Reg. No.: IBBI/IPA-001/IP-P00676/2017-2018/11149
AFA Validity: 31.12.2025
Correspondence Address: C-100, Sector-2, Noida, U.P.-201301
Process E-mail: amzen.cirp@insolvencyservices.in

Date: 22 August 2025
Place: Noida

ROSELABS FINANCE LIMITED

salzer ELECTRONICS LIMITED

CIN : L03210TZ1985PLC001535, SAMICHETTIPALAYAM, JOTHIPURAM POST, COIMBATORE - 641047.
Email: cs@salzergroup.com & Website: www.salzergroup.com

NOTICE TO SHAREHOLDERS

NOTICE is hereby given that the 40th Annual General Meeting ("AGM") of the members of the Company will be held on **Friday, September 12,2025 at 11.30 a.m.** (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) In compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with relevant Ministry of Corporate Affairs and SEBI Circulars issued ("Circulars"), without any physical presence of the Members at a common venue to transact the businesses as set out in the Notice of AGM dated August 8, 2025.

In compliance with the circulars, the Notice of AGM and Annual Report have been sent to all the members holding shares of the company as on August 08,2025 through emails to members whose e-mail IDs are registered with the RTA of the Company / Depository Participant(s). These documents are also available on the website of the Company (www.salzergroup.net) and also on the website of Stock Exchanges i.e. BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com) and on the website of National Securities Depository Limited (NSDL), agency for providing the Remote e-Voting facility i.e. (www.evoting.nsdl.com.) The Company has completed dispatch of notice of AGM and Annual Report through e-mails on August 21, 2025. All the members are informed that :

1. Remote E-Voting period commences on Monday, September 08, 2025 at 9.00 a.m and ends on Thursday, September 11, 2025 at 5.00 pm. Remote e-Voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently.

2. Members holding shares either in physical form or dematerialized form as on the cut-off date (September 05, 2025) may cast their vote electronically on each Items of the businesses as set forth in the Notice of 40th AGM through the electronic voting system on NSDL ('remote e-Voting') or e-Voting at the AGM. Detailed procedure for remote e-Voting / e-Voting at AGM is provided in the notice of the AGM. For further details in connection with e-Voting, members may also visit the website www.evoting.nsdl.com.

3. In case, the shareholders Email ID is already registered with the company/ its RTA/ Depositories, login details for e-Voting are being sent on the registered Email ID. However, if the member is already registered with NSDL for e-Voting, then such member can use his/ her existing User ID and password for casting his/ her vote.

4. Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of AGM and holding shares as on cut-off date may obtain the login ID and password by sending a request to evoting@nsdl.co.in or to GNSA Infotech Private Limited, Nelson Chambers, F- Block, 04th Floor, Nelson Manickam Road, Aminthakarai, Chennai -600 029, email: sta@gnsaindia.com

5. The facility for e-Voting will also be made available during the AGM and the members attending the meeting through VC facility, who have not cast their vote by remote e-Voting shall be eligible to vote through the e-Voting system during AGM.

6. The members who have cast their vote by remote e-Voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again.

7. A person, whose name is recorded in the register of members or in the register of the beneficial owners maintained by the depositories as on cut-off date only, shall be entitled to avail the facility of remote e-Voting / e-Voting at the AGM.

8. The Company has appointed Mr. P. Senthil Kumar, Practising Company Secretary as the scrutinizer to scrutinize both the remote e-Voting process and e-Voting at the AGM in a fair and transparent manner.

9. In case of any queries, grievances related to e-Voting, you may refer to the Frequently Asked Questions (FAQ) for shareholders and e-Voting user manual for shareholders available at the downloads section of www.evoting.nsdl.com or call at 022 - 4886 7000 or send a request to NSDL at evoting@nsdl.co.in.

10. The result of e-Voting will be announced by the company in its website www.salzergroup.net and will be informed to the stock exchanges (NSE & BSE).

11. Please keep your updated email ID registered with the RTA of the Company/ your Depository Participant to receive timely communication.

By order of the Board of Directors
For Salzer Electronics Limited
Sd/-
CS K.M. Murugesan
Company Secretary & Compliance officer
ACS: 25953

Date : 21.08.2025
Place: Coimbatore

AIA ENGINEERING LIMITED

SANATHNAGAR ENTERPRISES LIMITED

TEAM INDIA GUARANTY LIMITED

ICICI Bank

Dr. Lal PathLabs Limited

Corporate Identification Number: L74899DL1995PLC065388
Registered Office: Block E, Sector-18, Rohini, New Delhi -110085
Corporate Office: 12th Floor, Tower B, SAS Tower, Medicity, Sector-38, Gurugram -122001, Haryana.
Tel.: +91 - 124 - 3016500; **Fax:** +91 - 124 – 4234468
Website: www.lalpathlabs.com; **E-mail:** cs@lalpathlabs.com

NOTICE FOR THE ATTENTION TO EQUITY SHAREHOLDERS OF THE COMPANY

Transfer of Equity Shares to Investor Education and Protection Fund (IEPF)
Notice is hereby given to those Shareholders who have not claimed/enchased their dividend since Financial Year 2018-19 (Interim Dividend) and the same has remained unclaimed and unpaid for a period of seven consecutive years.

In terms of the provisions of Section 124(6) of the Companies Act, 2013 read with IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time (IEPF Rules), the Equity Shares in respect of which dividend have remained unclaimed by the Shareholders for seven consecutive years, are mandated to be transferred by the Company to the demat account of the IEPF Authority established by the Central Government. Accordingly, the Equity Shares of all Shareholders who have not claimed their dividend since Financial Year 2018-19 (Interim Dividend) are liable to be transferred to IEPF.

In this regard, individual notice(s)/ letter(s) have been sent to all the concerned Shareholder(s) through post at their latest address(es) available with the Company/ Depositories and the details of such Shareholder(s) are being displayed on the website of the Company at www.lalpathlabs.com. All concerned Shareholder(s) are hereby again requested to claim their unclaimed dividend amount(s) on or before November 20, 2025 by making an application to the Company and/or its Registrar and Share Transfer Agent (RTA) i.e. MUFG Intime India Private Limited. Any claim made after the aforesaid date shall not be considered valid and will not be taken on record.

Please note that no claim shall lie against the Company or its RTA in respect of individual amount, shares and other benefits accruing thereon, so transferred/ proposed to be transferred to the IEPF. The Shareholders can however, claim their unclaimed dividend(s) and share(s), if any already transferred to the IEPF by following procedure stipulated in the IEPF Rules.

For further information/clarification on the subject matter, you may contact the undersigned by sending an e-mail at cs@lalpathlabs.com or reach out to our RTA, M/s MUFG Intime India Private Limited at Noble Heights, 1st Floor, Plot NH-2, C-1, Block, LSC near Savitri Market, Janakpuri, New Delhi- 110058, Tel: 011-41410592, E-mail: iepf.shares@in.mpms.mufg.com.

For **Dr. Lal PathLabs Limited**
Sd/-
Vinay Gujral
Company Secretary & Compliance Officer

Place: Gurugram
Date: August 21, 2025

SHREE PRECOATED STEELS LIMITED

AMZEN TRANSPORTATION INDUSTRIES PRIVATE LIMITED
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST

Notice for inviting Expression of Interest (EoI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Amzen Transportation Industries Private Limited was published in the Financial Express PAN India (English)+ Rozana Spokesman in Punjab (Punjabi) + Jansatta (Hindi) in All Edition on 22.08.2025 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016.

Last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till **16th September, 2025.**

The updated Form G have been uploaded on the Company website [https://amzentransportationindustries.com/]. The updated Form G shall also be published on the IBBI website.

For any clarification or further information, kindly write to **amzen.cirp@insolvencyservices.in**

Sd/-
Mr. Deepak Maini, Resolution Professional
Amzen Transportation Industries Private Limited
Reg. No.: IBBI/IPA-001/IP-P00676/2017-2018/11149
AFA Validity: 31.12.2025
Correspondence Address: C-100, Sector-2, Noida, U.P.-201301
Process E-mail: amzen.cirp@insolvencyservices.in

Date: 02.09.2025
Place: Noida

LCC INFOTECH LIMITED
CIN- L72200WB1985PLC073196
Regd. Office: P-16, C.I.T.Road, Kolkata-700014
Website: lccinfotech.in, E-Mail: corporate@lccinfotech.in
NOTICE OF THE 39TH ANNUAL GENERAL MEETING
E-VOTING AND BOOK CLOSURE

NOTICE IS HEREBY GIVEN THAT the 39th Annual General Meeting (AGM) of the Company will be heldthrough Video Conference (VC) / Other Audio-Visual Means (OAVM) on Thursday, 25th September, 2025 at 11:30 AM, Indian Standard Time ('IST'). In accordance with the General Circular Nos. 20/2020 dated 5th May, 2020, 14/2020 dated 8th April, 2020 and 17/2020 dated 13th April, 2020 issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020 issued by the Securities Exchange Board of India (SEBI) (hereinafter collectively referred to as Circulars), which allow the Companies to hold AGM through VC/OAVM, the 39th AGM of the Members of the Company is being held through VC/OAVM.

In term of the said Circulars, the Notice of AGM and Annual Report including the Audited Financial Statements for the financial year 2024-25 will be sent in electronic mode to only to the Members whose e-mail IDs are registered with the Company /the Registrar and Share Transfer Agents of the Company (RTA) or the Depository Participants, as the case may be. However, Members including Members who have not registered their E-mail addresses with Company/Depository Participant(s), can download the AGM Notice and Annual Report from the Company's website i.e., www.lccinfotech.in or the Stock Exchange's websites viz., BSE Limited - www.bseindia.com or www.nseindia.com.

The Member whose E-mail address is not registered with the RTA / Depository Participant(s), are requested to write at skcdilip@gmail.com for registration of E-mail address and to receive AGM Notice, Annual Report and e-voting user ID and password by E-mail. For detailed procedure for registering the E-mail address and for receipt of e-voting user ID and password and the procedure of electronic voting, please refer Notice of the AGM as well as in the E-mail sent to the Members by cdsl.

The Members are requested to refer the AGM notice, for instructions for attending the AGM through VC / OAVM and viewing WEBCAST of AGM.

E-Voting

The Company is pleased to provide the facility to Members to exercise their right to vote by electronic means on resolutions proposed to be passed at AGM. Only those Members who are holding shares either in physical form or dematerialized form, as on September 18th September 2025 (cut-off date), can cast their vote electronically through electronic voting system (remote e-voting) of cdsl at www.evotingindia.com. Members who have acquired shares after the sending of the Annual Report and before the cut-off date may obtain the USER ID and Password by sending a request at helpdesk.evoting@cdslindia.com or skcdilip@gmail.com.

For any query / clarification / grievance connected with VC Meeting, remote e-voting, memberscan write E-mail at corporate@lccinfotech.co.in, or helpdesk.evoting@cdslindia.com and skcdilip@gmail.com. By clearly mentioning their Folio No./DP ID and client ID.

Book Closure

Notice is also given pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations) that the

Register of Members and Share Transfer Books of the Company will be closed from "19th September 2025 to 25 th September 2025 (both days inclusive) to determine the eligible shareholders who would be entitled for payment of dividend for the year ended March 31, 2025, if declared, at the 39th AGM.

For LCC INFOTECH LIMITED
Place: Kolkata
Date: 1st September 2025
Shreeram Bagla
Managing Director
DIN: 01895499

FRANKLIN LEASING AND FINANCE LIMITED

CIN: L74899DL1992PLC048028
Regd. Off.: - B 53 Ganesh Nagar II Shakarpur, Delhi 110092
Tel. No.: 9123885824
Website: www.franklinleasing.in; E-mail: franklinleasingfinance@gmail.com

NOTICE OF 33rd ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

The 33rd Annual General Meeting (AGM) of the Company is scheduled to be held on Tuesday, September 23th, 2025 at 01:00 P.M. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") to transact the business set out in the Notice convening the AGM. Members will be able to attend and participate in the AGM through VC/OAVM facility only.

In compliance with MCA Circulars dated May 5, 2020, April 8, 2020 and April 13, 2020, SEBI Circular dated May 12, 2020, the provisions of the Companies Act, 2013 ("Act"), the Annual Report for the financial year 2024-25 including the Notice convening the 33rd Annual General Meeting (AGM) is mailed to the respective e-mail ID registered with the Company further it has been dispatched online and is also available for download from the website of NSDL at www.evoting.nsdl.com and at the website of the Company at www.franklinleasing.in.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time, Members have been provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM dated: 27/08/2025 using electronic voting system (remote e-voting). The Company has engaged the services of National Securities Depository Limited for providing facility for remote e-voting, participation in the AGM through VC/OAVM and voting at the AGM.

The e-voting portal of NSDL https://www.evoting.nsdl.com/ will be open for voting from Saturday, 20th September, 2025 (9:00 A.M. IST) to Monday, 22th September, 2025 (5:00 P.M. IST). The remote e-voting module will be disabled by National Securities Depository Limited for voting thereafter. During this period, a person whose name is recorded in the Registrar of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. 16th September, 2025 only shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM.

Any person who becomes a member of the Company after dispatch of the Notice of the Meeting and holding shares as on cut-off date i.e. 16th September, 2025, may obtain the User Id and password in the manner as provided in the Notice of the AGM.

Only those Members/shareholders who will be present in the AGM through VC/OAVM facility and have not cast their vote through remote e-voting are eligible to vote at the AGM. However, Members who have voted through remote e-voting will be eligible to attend the AGM. Members will be able to attend the AGM through VC/OAVM. Instructions for the Members for attending the AGM through Video Conference are provided in the Notice of the 33rd Annual General Meeting.

The manner of voting remotely ("remote e-voting") is also provided in the Notice of the AGM. Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting during the AGM.

Members holding shares in physical mode who have not yet registered/updated their mail IDs, are requested to update the same by emailing the scanned copies of the below mentioned documents at franklinleasingfinance@gmail.com

-Signed request letter mentioning name, address, folio no. mobile no. and e-mail ID of Member;
-Scanned copy of share certificate (Front and back)
-Self-attested PAN card.
-Self-attested copy of address proof.

Members holding shares in dematerialized mode are requested to register/update their e-mail ID with the relevant Depository Participants with whom they maintain their Demat Account.

The results of e-voting will be placed by the Company on its website www.franklinleasing.in. within two days of the AGM.

The resolutions proposed will be deemed to have been passed on the date of the Annual General Meeting subject to receipt of the requisite number of votes in favor of the resolutions.

Member may also send their query in writing through franklinleasingfinance@gmail.com on or before date: 16.09.2025, which would be replied by the Chairman at the time of the meeting. For this purpose, it would not be necessary to register as speaker.

Mr. Akhil Agarwal, Practicing Company Secretary (Membership No. ACS 35073) has been appointed as the Scrutinizer to scrutinize the e-voting process.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of https://www.evoting .nsdl.com or call on toll free number 022-48867000/24997000 or at the designated email ID : evoting@nsdl.co.in, who will address the grievances connected with the electronic voting. Members may also write to the Company Secretary at the above mentioned email ID or the Registered Office address.

BOOK CLOSURE

The Register of Members and the Share Transfer books of the Company will remain closed from Wednesday, 17th September, 2025 to, Tuesday, 23th September, 2025 (both days inclusive).

For **FRANKLIN LEASING & FINANCE LIMITED**
Sd/-
Place: Delhi
Date: 01st September, 2025
Rashmi Bhagat
Company Secretary

AMZEN TRANSPORTATION INDUSTRIES PRIVATE LIMITED
(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)
EXTENSION OF TIMELINE FOR SUBMISSION OF EXPRESSION OF INTEREST

Notice for inviting Expression of Interest (EoI) from Prospective Resolution Applicants for submitting resolution plans in the matter of Amzen Transportation Industries Private Limited was published in the Financial Express PAN India (English)+ Rozana Spokesman in Punjab (Punjabi) + Jansatta (Hindi) in All Edition on 22.08.2025 in terms of provision of Section 25(2)(h) of Insolvency and Bankruptcy Code, 2016. Vide publication dated 02.09.2025 in above newspapers, the last date for submission of EOI was earlier extended up to 16.09.2025.

Now, the last date of receipt of EOIs from the Prospective Resolution Applicants is further extended till **30th September, 2025.**

The updated Form G have been uploaded on the Company website [https://amzentransportationindustries.com/]. The updated Form G shall also be published on the IBBI website.

For any clarification or further information, kindly write to **amzen.cirp@insolvencyservices.in**

Sd/-
Mr. Deepak Maini, Resolution Professional
Amzen Transportation Industries Private Limited
Reg. No.: IBBI/IPA-001/IP-P00676/2017-2018/11149
AFA Validity: 31.12.2025
Correspondence Address: C-100, Sector-2, Noida, U.P.-201301
Process E-mail: amzen.cirp@insolvencyservices.in

Date: 18.09.2025
Place: Noida

NOTICE

Motilal Oswal Financial Services Limited

NOTICE

Motilal Oswal Financial Services Limited

Aarti Pharmalabs Limited

NOTICE

NOTICE

ICICI PRUDENTIAL LIFE INSURANCE

NOTICE OF POSTAL BALLOT

THIS IS A PUBLIC ANNOUNCEMENT FOR AN INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

(Please scan this QR Code to view the Draft Red Herring Prospectus)

EVERESTIMS TECHNOLOGIES LIMITED

Corporate Identification Number: U72900KA2017PLC102256

Our Company was incorporated as a private limited company in the name of "EverestIMS Technologies Limited", under the provisions of the Companies Act, 2013, pursuant to a certificate of incorporation dated April 13, 2017, bearing Company Identification Number U72900KA2017PLC102256 by the Assistant Registrar of Companies, Central Registration Centre. Consequently, our Company was converted from a private limited company to a public limited company, pursuant to a special resolution passed in the EGM of our members held on July 12, 2024, and consequently, the name of our Company was changed to "EverestIMS Technologies Limited" by deletion of the word 'private'. A fresh certificate of incorporation consequent upon conversion from a private company to a public company dated September 10, 2024, was issued by the Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies, Central Processing Centre to our Company bearing Corporate Identification Number "U72900KA2017PLC102256". For details of Incorporation, change of name, and registered office of our Company, please refer to the chapter titled "Our History and Corporate Structure" beginning on page 170 of the Draft Red Herring Prospectus.

Registered Office: No.759, Sree Gururaya Mansion, South Wing 8th Main, J.P. Nagar, III Phase, Bangalore, Karnataka, India, 560078;
Contact Person: Ms. Vijayalaxmi Sangayya Salimath, Company Secretary and Compliance Officer
Tel. No: 080 - 46567100; **E-mail:** cs@everestims.com ; **Website:** https://everestims.com/

PROMOTERS OF OUR COMPANY: MR. SATISH KUMAR VIJAYARAGAVAN, MR. SUDHAKAR ARUCHAMY, MR. ARUN PRASATH RAMADOSS, MR. RAMESH PRATAP TIWARI, MR. DEEPAK KUMAR SHENBAGARAJAN, MR. SRIKANTH AUDINA, MR. N GANESH KUMAR AND MR. DEEPAK GUPTA

THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON THE SME PLATFORM OF BSE LIMITED ("BSE").

THE OFFER

INITIAL PUBLIC OFFER OF UPTO 60,06,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH (THE "EQUITY SHARES") OF EVERESTIMS TECHNOLOGIES LIMITED ("OUR COMPANY" OR"EVERESTIMS" OR "THE OFFEROR") AT AN OFFER PRICE OF ₹ [•] PER EQUITY SHARE FOR CASH, AGGREGATING UP TO ₹ [•] LAKHS COMPRISING OF FRESH OFFER OF UP TO 48,39,600 EQUITYSHARES AGGREGATING TO ₹ [•] LAKHS ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 11,66,400 EQUITY SHARES BY MR. SATISH KUMAR VIJAYARAGAVAN, MR. SUDHAKAR ARUCHAMY, MR. ARUN PRASATH RAMADOSS, MR. RAMESH PRATAP TIWARI, MR. DEEPAK KUMAR SHENBAGARAJAN, MR. SRIKANTH AUDINA, MR. N GANESH KUMAR, MR. DEEPAK GUPTA, MR. ABHIRUP SARKAR, MR. PRAKASH BHAT, MR. PRAVEEN KUMAR SINHA, MS. RAMYA SELLAMUTHU AND MR. SAMARESH MANDAL ("SELLING SHAREHOLDERS") AGGREGATING TO ₹ [•] LAKHS ("OFFER FOR SALE") ("PUBLIC OFFER"). THE OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹10/- EACH, AT AN OFFER PRICE OF ₹ [•] PER EQUITY SHARE FOR CASH, AGGREGATING ₹ [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC OFFER LESS MARKET MAKER RESERVATION PORTION I.E. NET OFFER OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹10/- EACH, AT AN OFFER PRICE OF ₹ [•] PER EQUITY SHARE FOR CASH, AGGREGATING UPTO ₹ [•] LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET OFFER". THE PUBLIC OFFER AND NET OFFER WILL CONSTITUTE [•] % AND [•] % RESPECTIVELY OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10/- EACH. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLM AND WILL BE ADVERTISED IN ALL EDITIONS OF [•] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) , ALL EDITIONS OF [•] (A WIDELY CIRCULATED HINDI NATIONAL DAILY) AND ALL EDITIONS OF [•] (KANNADA BEING THE REGIONAL LANGUAGE OF BANGALORE, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") FOR THE PURPOSE OF UPLOADING ON THEIR WEBSITE. FOR FURTHER DETAILS KINDLY REFER TO THE CHAPTER TITLED "TERMS OF THE OFFER" BEGINNING ON PAGE 306 OF THE DRAFT RED HERRING PROSPECTUS.

In case of any revision in the Price Band, the Bid/Offer Period shall be extended for at least three additional working days after such revision of the Price Band, subject to the total Bid/Offer Period not exceeding 10 working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the Book Running Lead Manager for reasons to be recorded in writing extend the Bid/Offer Period for a minimum of one working Days, subject to the Bid/Offer Period not exceeding 10 working Days. Any revision in the Price Band, and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchange by issuing a press release and also by indicating the change on the website of the Book Running Lead Manager and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 229 of the SEBI (Issue of Capital and Disclosure Requirements) Regulations (**"SEBI ICDR Regulations"**) and in compliance with Regulation 253 of the SEBI ICDR Regulations, wherein not more than 50.00% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the Book Running Lead Manager, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5.00% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15.00% of the Net Offer shall be available for allocation on a proportionate basis to Non-Institutional Investors and not less than 35.00% of the Net Offer shall be available for allocation to Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders are required to participate in the Offer by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 321 of this Draft Red Herring Prospectus.

This Public Announcement is being made in compliance with the Regulation 247 of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 and SEBI (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2025 vide notification dated March 03, 2025 and applicability of corporate governance provisions under SEBI (Listing Obligations and Disclosure Requirements) Regulations on SME companies to inform public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other conditions, to undertake initial public offering of its Equity Shares pursuant to the offer and Draft Red Herring Prospectus ("DRHP") dated September 15, 2025 which has been filed with the BSE Limited.

Pursuant to SEBI (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2025 vide notification dated March 03, 2025 the DRHP filed with the BSE Limited shall be made available for the public comments, if any, for the period of at least 21 days from the date of such filing and hosting the same on the website of the BSE at www.bseindia.com, on the website of the Issuer Company at https://everestims.com and on the website of BRLM i.e. Oneview Corporate Advisors Private Limited at www.oneviewadvisors.com. Our company invites the public to give their comments on the DRHP filed with the BSE, with respect to the disclosers made in the DRHP. The members of the public are requested to send the copies of their comments to BSE and/or Company Secretary and the Compliance Officer of the Issuer Company and/or BRLM at their respective address mentioned below and the same should reach on or before 5:00 P.M. on the 21st day from the aforesaid date of filing of DRHP with BSE Limited.

Investment in equity and equity related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer Company and the Issue including the risks involved. The securities have not been recommended or approved by the Securities and Exchange Board of India (**"SEBI"**) nor does SEBI guarantee the accuracy or adequacy of the Draft Red Herring Prospectus. Specific attention of investors is invited to the section titled "Risk factors" on page 34 of the Draft Red Herring Prospectus.

Any investment decision may only be taken after the Red Herring Prospectus (**"RHP"**) has been filed with ROC and must be based soley on the basis of such RHP, as there may be material changes in the RHP from the DRHP. Equity Shares, when offered through RHP are proposed to be listed on BSE Limited. For details of share capital and capital structure of the Company and the names of the signatories to the Memorandum of the Association and number of Equity Shares subscribed by them, see **"Capital Structure"** beginning on page 78 of the DRHP. The Liability of the members of our company is limited.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
Oneview Corporate Advisors Private Limited **Address:** The Summit Business Bay, 619 & 620, 6th floor, 266/1-172, Gundavali, Andheri Kurla Road, Andheri (East), Mumbai, Maharashtra, India, 400093 **Telephone:** +91-22-69010381 **E-mail:** mbd@oneviewadvisors.com **Investor Grievance E-mail:** investorgrievance@oneviewadvisors.com **Website:** www.oneviewadvisors.com **Contact Person:** Alka Mishra **SEBI Registration Number:** INM000011930	**Maashitla Securities Private Limited** **Address:** 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, Delhi-110034 **Telephone.:** 011-47581432 **E-mail:** ipo@maashitla.com **Investor Grievance E-mail:** investor.ipo@maashitla.com **Website:** www.maashitla.com **Contact Person:** Mukul Agrawal **SEBI Registration No.:** INR000004370	**EverestIMS Technologies Limited** **Company Secretary and Compliance Officer:** Ms. Vijayalaxmi Sangayya Salimath **Address :** No.759, Sree Gururaya Mansion, South Wing 8th Main, J.P.Nagar, III Phase, Bangalore, Karnataka, India, 560078 **Telephone:** 080 - 46567100 **E-mail:** cs@everestims.com **Website:** https://everestims.com/ Investors can contact the Compliance Officer or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of allotment, credit of allotted shares in the respective beneficiary account, etc.

All the capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in DRHP.

For EverestIMS Technologies Limited
Sd/-
Mr Satish Kumar Vijayaragavan
Managing Director
DIN : 00080113

Date: September 17, 2025
Place: Bangalore

EverestIMS Technologies Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and considerations, to make initial public issue of Equity Shares and has filed DRHP with BSE Limited on September 16, 2025. The DRHP is available on the website of BSE at www.bseindia.com , on the website of Issuer Company at https://everestims.com/ and on the website of BRLM i.e. Oneview Corporate Advisors Private Limited at www.oneviewadvisors.com . Any potential investor should note that the investment in the Equity Shares involves high degree of risk and for details relating to such risk kindly refer "Risk Factors" on page 34 of the DRHP. Potential investors should not rely on the DRHP filed with BSE Limited for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (the "Securities Act") or any state securities laws in the United States and may not be offered or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares will be offered and sold outside the United States in offshore transactions in reliance on Regulations under the Securities Act and in compliance with the applicable laws of the jurisdiction where those offers and sales occur. There will be no public offering of the Equity Shares in the United States.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA, Phase II, Cherlapally, Hyderabad – 500051, Telangana, India.
Tel:- +91 40 2726 4141; Fax: +91 40 2726 3657
E-Mail: shares@vimta.com, Website: www.vimta.com

NOTICE
(For the attention of the Shareholders of the Company)

Saksham Niveshak: 100-Days Campaign to Update KYC and Claim Unclaimed Dividends

Notice is hereby given to the Shareholders of Vimta Labs Limited ("Company") that, pursuant to the directive of the Investor Education and Protection Fund Authority ("IEPFA"), Ministry of Corporate Affairs ("MCA"), the Company has initiated a **100 Days campaign "Saksham Niveshak"** from 28th July 2025 to 06th November 2025.

The objective of this campaign is to enable shareholders to claim unpaid/unclaimed dividends, update their KYC and nominee details and resolve any issues relating to unclaimed dividends or shares. Shareholders may write to the Company at *shares@vimta.com* or its Registrar and Share Transfer Agent ("RTA") i.e., CIL Securities Limited at *rta@cilsecurities.com*

This campaign has been proactively initiated to help shareholders regularize their records and claim their pending dividends, thereby preventing the transfer of their shares and dividend amounts to the Investor Education and Protection Fund (IEPF). For more details, shareholders may scan the QR code or access the link provided below.

QR Code :-

Link : *https://vimta.com/wp-content/uploads/Letter-to-the-Shareholders-signed.pdf*

Special Window for Re-Lodgement of Transfer Requests of Physical Shares

In terms of SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 02nd July 2025, please note that the Special Window for re-lodgement of transfer deeds of Vimta Labs Limited will be open till 06th January 2026.

This facility is available only if the transfer deeds were lodged prior to 01st April 2019 and were rejected & returned due to deficiency in the documents.

In case you wish to avail this opportunity, please contact the Company's Registrar and Share Transfer Agent i.e., CIL Securities Limited on the address given below. The shares that are re-lodged for transfer, if approved, will be issued only in demat mode and shall be under lock-in for a period of 6 months from the date of transfer.

In case of any queries relating to the above Saksham Niveshak / Special Window, shareholders may contact the Company or its Registrar and Share Transfer Agent ("RTA"), CIL Securities Limited, at the following address, email, or telephone number:

Company:
Vimta Labs Limited
Secretarial Department
141/2 & 142, IDA, Phase – II
Cherlapally, Hyderabad – 500 051
Email: shares@vimta.com
Phone : 040-2726 4141 Extn.149
Website:- *www.vimta.com*

Registrar and Share Transfer Agents:
CIL Securities Limited (Unit- Vimta Labs Limited)
214, Raghava Ratna Towers
Chirag Ali Lane
Abids, Hyderabad – 500 001
Email: rta@cilsecurities.com
Phone : 040-6901 1153
Website:- *www.cilsecurities.com*

For Vimta Labs Limited
Sd/-
Sujani Vasireddi
Company Secretary

Place : Hyderabad
Date : 17th September 2025